

[Shri H. K. L. Bhagat]

(3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.

(ii) An explanatory statement (Hindi and English versions) on the above Act indicating inter-alia the reasons for not laying the Hindi version. [Placed in Library. See No. LT-11342/76].

**PETROLEUM RULES, 1976 AND ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR LEATHER AND LEATHER GOODS INDUSTRIES FOR 1973-74**

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA):** I beg to lay on the Table—

(1) A copy of the Petroleum Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 479(E) in Gazette of India dated the 26th July, 1976 issued under sections 4, 5, 11, 21, 22, and sub-section (1) of section 29 of the Petroleum Act, 1934 together with an explanatory note [Placed in Library See No. LT-11343/76].

(2) A copy of the Annual Report (Hindi and English versions) of the Development Council for Leather and Leather Goods Industries for the year 1973-74, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-11344/76].

**INDIAN POLICE SERVICE (FIXATION OF CADRE STRENGTH) 12TH AMENDMENT REGULATIONS 1976 AND INDIAN POLICE SERVICE (PAY) 13TH AMENDMENT RULES, 1976**

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** I beg to lay on the Table a copy of each of the following Notifications (Hindi and

English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Police Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1976, published in Notification No. G.S.R. 765(E) in Gazette of India dated the 25th August, 1976.

(ii) The Indian Police Service (Pay) Thirteenth Amendment Rules, 1976, published in Notification No. G.S.R. 766(E) in Gazette of India dated the 25th August, 1976. [Placed in Library See No. LT-11345/76].

**NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND STATEMENT re. GOVERNMENT'S DECISIONS ON REPORT OF CENTRAL EXCISE (SELF REMOVAL PROCEDURE) REVIEW COMMITTEE**

**THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):** I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 767(E) published in Gazette of India dated the 26th August, 1976 and G.S.R. 1266 published in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(ii) G.S.R. 1265 published in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(2) A statement (Hindi and English versions) showing the decisions of Government on the Report of the Central Excise (Self Removal Procedure) Review Committee. [Placed in Library. See No. LT-11346/76].